

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411(ND)/2018

IN THE MATTER OF:

M/s AS Technosoft Pvt. Ltd.

vs

M/s Indianroots Shopping Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 22.01.2019

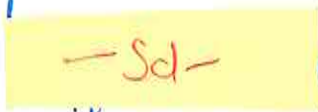
Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Atul Kumar, Advocate
For the Corporate Debtor :

ORDER

Learned counsel for the petitioner is present. In compliance with the directions dated 14.12.2018 it is represented by learned counsel for the petitioner that an affidavit of service has been filed on 09.01.2019 vide diary No. 091010201625, but the same is not available in the file of the Tribunal. The Bench Officer is directed to check for the same and update the records of this tribunal. Post the matter on 08.02.2019.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar